THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR) No: 45099 OF 2026

ORDER:

The Writ Petition was assigned to this Court by way of a House Motion.

2. The Writ Petition is filed seeking to declare the inaction of Respondent Nos. 3 to 6 in not receiving and acknowledging the representations submitted by the petitioners and in not providing adequate and immediate police protection to the Petitioners and their authorised representatives/agents for filing nominations for election to the Offices of ZPTC/MPTC in Pullampeta Mandal, from 19.10.2026 to 23.10.2026 onwards, at the designated nomination office, as illegal, arbitrary and violative of Articles 14, 19(1)(a), 19(1)(c) and 21 of the Constitution of India. Consequently, the Petitioners seek a direction to Respondent Nos. 3 to 6 to receive and acknowledge their representations, assess the threat perception of each Petitioner, and deploy adequate police personnel to provide immediate police protection to the Petitioners at the nomination office and along the route thereto, from 19.10.2026 to 23.10.2026 and thereafter until completion of the nomination, scrutiny and withdrawal process, so as to ensure that the Petitioners and their authorised representatives/agents are able to file their nominations peacefully, without any obstruction, threat or intimidation from any person or group of persons.

3. Heard Mr. V. Sai Kumar, learned counsel for the Petitioners, Mr.Chennamaraju Mallikarjuna Raju, learned Government Pleader for Home, appearing for respondent Nos.4 to 6 and Mr. Ajay Kumar Kanaparthi, learned counsel representing Mr. N. Ashwini Kumar, learned Standing Counsel for State Election Commission appearing for respondent No.7.

4. The learned counsel for the Petitioners placed reliance on the order passed by the Co-ordinate Bench of this Court in W.P.No.29932 of 2026, wherein the Writ Petition was disposed of with a direction to the individual candidates represented by the Petitioners therein to submit appropriate applications seeking police protection. Upon receipt of such applications, the Police Authorities were directed to assess the threat perception of the respective candidates and take appropriate action, in accordance with law, to provide necessary security, so as to ensure that the elections are conducted in a free, fair and peaceful manner. The learned counsel, therefore, prayed that similar directions be issued in the present Writ Petition and that the same be disposed of on similar lines.

5. It is submitted that a circular dated 14.10.2026 has also been issued in this regard and that the Police Authorities are taking adequate measures, based on the threat perception, to ensure the smooth conduct of the election process.

6. This Court has perused the order passed by the Co-ordinate Bench, wherein, at paragraph 4, reference was made to the letter dated

14.04.2026 addressed by the State Election Commission to the Director General of Police, Andhra Pradesh, requesting him to issue necessary instructions to the Commissioners of Police and the Superintendents of Police to provide adequate security at the Offices of the Returning Officers/Election Officers where candidates file their nominations. The said letter also requests the Police Authorities to provide security to candidates filing nominations and contesting candidates, wherever such requests are received, after assessing the threat perception of the respective candidates, so as to ensure that the elections are conducted in a free, fair and peaceful manner. In the aforesaid order, the learned Advocate General submitted that the State Election Commission was taking all necessary precautionary measures to ensure the smooth conduct of the elections. Accordingly, the Co-ordinate Bench disposed of the Writ Petition, granting liberty to the petitioners therein to submit representations seeking police protection.

7. It is needless to mention that the free and fair election process is the life-blood of constitutional democracy and the Respondents shall ensure the same, even if there is a complaint/report through help line or e-mail or electronic communication, the latter is one of the forms provided under Sec.173 of BNSS, alleging resistance in filing nominations or any resistance or any activity affecting poll campaign etc, shall forthwith respond as per law.

8. In view of the above, the present Writ Petition is disposed of, granting liberty to the Petitioners to submit appropriate representations to the concerned Police Authorities seeking necessary police protection. Upon

receipt of such representations, the concerned Police Authorities forthwith shall assess the threat perception of the respective Petitioners and take appropriate action, in accordance with law in terms of the instructions issued by the State Election Commission, to ensure all the stages of the election process including the nomination process in a free, fair and peaceful manner. There shall be no order as to costs.

As a sequel, all pending miscellaneous applications, if any, shall stand closed.

JUSTICE ALAPATI GIRIDHAR

Dt: 19.10.2026
TJN / JS

THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR).No: 45099 OF 2026

Dated: 19.10.2026
TJN / JS

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

MAIN CASE No: WRIT PETITION (SR).NO: 45099 OF 2026

PROCEEDING SHEET

Sl.No	DATE	ORDER	Office Note
	19.10.2026	**AGD, J** Writ Petition is disposed of. (vide separate order) **AGD, J** TJN / JS	